GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION II-BRANCH)

Date: 25.10.2019

NOTIFICATION

No. S.O.108/P.A.8/2005/S.8/Amd./2019.- Whereas the State Government is satisfied that circumstances exist, which render it necessary to take immediate action in public interest;

Now, therefore, in exercise of the powers conferred by the provisions of sub-section (3) of section 8 of the Punjab Value Added Tax Act, 2005 (Punjab Act No.8 of 2005) and all other powers enabling him in this behalf, the Governor of Punjab, is pleased to make the following amendment in Schedule 'E', appended to the said Act, with immediate effect by dispensing with the condition of previous notice, namely:-

AMENDMENT

In the said Schedule 'E', after serial No.32 and entries relating thereto, the following serial No. and entries relating thereto shall be added, namely:-

"33. Natural Gas in Gaseous State other than 3 percent"
Compressed Natural Gas

M.P. SINGH,
Additional Chief Secretary-cum-
Financial Commissioner (Taxation) to
Government of Punjab,
Department of Excise and Taxation.

<<<<<Not part of the Notification>>>>>

PUNJAB VALUE ADDED TAX ACT, 2005
SCHEDULE-E
(See section 8)

LIST OF GOODS TAXABLE AT SPECIAL RATES

Sr. No.	*Name of the Commodity*	*Rate (Percent)*
1.	*Diesel other than the premium diesel* *Explanation.- The "premium diesel" Shall mean the branded Diesel, which is superior than diesel.*	*11.8 percent*
2.	*Petrol*	*20.11 per cent*
3.	*Plastic granules, plastic powder, master batches, Polyvinyl Chloride, Linear low density Polyethylene (LLDPE) and low density polyethylene (LDPE), High density Polyethylene and*	*8.5 percent*